

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *35**

TO BE ANSWERED ON THE 4TH FEBRUARY, 2020/ MAGHA 15, 1941 (SAKA)

GABRIEL SENA

***35. SHRI SHANMUGA SUNDARAM K.:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of the fact that the Church in Kerala has formed a Sena named Gabriel Sena consisting of military and para-military retired personnel and if so, the details thereof;

(b) whether the Government has given any permission to form military outfit by individual religious organizations;

(c) if so, the details thereof; and

(d) if not, the action being taken by the Government to prevent this kind of private armies which may be a threat to the national integrity?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS(a) to (d)OF LOK SABHA STARRED QUESTION NO. *35 FOR 04TH February.2020

(a) No such information came to notice of Government.

(b) No sir.

(c) Does not arise.

(d) 'Public Order' and 'Police' are State subjects as per Schedule VII to the Constitution of India and the State Government concerned is primarily responsible for maintenance of law and order in the State and to take action against the culprits as per law. The Central Government monitors the law and order situation in the States and assists the State Governments in case of major law and order problem by deploying CAPFs on the request of State Governments.
